### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## RAJYA SABHA UNSTARRED QUESTION NO. 457 ANSWERED ON 04.02.2022

#### DATA ON VACANT RAILWAY LAND

#### 457. SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Indian Railways have accurate data in digital format on land parcel owned throughout the country;
- (b) if so, the details thereof;
- (c) if not, whether Indian Railways have any plan to prepare digital data regarding the land under encroachment, to avoid further encroachments, eviction of encroachments and better management of the land owned as has been done for the land owned by the Defence; and
- (d) whether Indian Railways have any plan to evict encroachments from its land and put them for commercial use?

#### **ANSWER**

# MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 457 BY SHRI SAMBHAJI CHHATRAPATI ANSWERED IN RAJYA SABHA ON 04.02.2022 REGARDING DATA ON VACANT RAILWAY LAND

- (a) to (c): Railway has developed Land Management Module under Track Management System (TMS) Portal having centralized database for land records of Railways i.e. area details, usage details and authenticated land plan. About 95% of total land plans have been uploaded on TMS portal and digitization of land record in Land Management module is a continuous process as railways continues to acquire land for its various projects. Also, Railway has planned to make its entire asset including land & buildings including encroachment details available on IR-Geo Portal.
- (d): Railways carry out regular surveys for identifying encroachments and take action for their removal. If the encroachments are of temporary nature (soft encroachments) in the shape of jhuggies, jhopris and squatters, the same are got removed in consultation and with the assistance of Railway Protection Force and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971), as amended from time to time. Actual eviction of unauthorized occupants is carried out with the assistance of State Government and police. The vacant land including the land retrieved from encroachment is utilized for execution of various infrastructural projects of Railways. The vacant land, which is not required by Railways for its immediate operational needs, is utilized in the interim period for commercial development through Rail Land Development Authority (RLDA), wherever feasible, in order to mobilize additional financial resources.

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